BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 16 OF 2021

IN THE MATTER OF:

VINIT KUMAR ...APPLICANT

VERSUS

DSM SUGAR MILLS LTD. & ORS. ...RESPONDENTS

INDEX

S. NO.	PARTICULARS	PAGE NOS.
1.	**Response by the Applicant to the Joint Report by UPPCB and CPCB**	84-91
2.	**Annexure A-1** A copy of the UP PCB report dated 9.08.2021	92-95
3.	**Annexure A-2** A copy of the Google Earth Map showing the transport of industrial effluent into the Gram Sabha Pond as well as the absence of any transport of domestic sewage to the Gram Sabha Pond.	96
4.	**Annexure A-3** Copy of the images showing the black colour effluent in the drain along the boundary and transportation of untreated effluent to the irrigation field taken by the Applicant.	97-99
5.	**Annexure A-4** A copy of the letter dated 10.03.2021 from the Regional Officer, UP PCB to the DSM Sugar Mills.	100

THROUGH

RITWICK DUTTA RAHUL CHOUDHARY
ADVOCATES
COUNSELS FOR THE APPLICANT
N-71, Lower Ground Floor,
Greater Kailash-I, New Delhi- 110048
Ph: +91 9312407881 Email: litigation.life@gmail.com

Dated:- 17.08.2021

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 16 OF 2021

IN THE MATTER OF:

VINIT KUMAR ...APPLICANT

VERSUS

DSM SUGAR MILLS LTD. & ORS. ...RESPONDENTS

RESPONSE BY THE APPLICANT TO THE JOINT REPORT BY UPPCB AND CPCB DATED 29.06.2021

1. The Applicant had filed the above Application under Sections 14 and 15 read with Section 20 of the National Green Tribunal Act, 2010 raising a substantial issue related to the environment regarding air and water pollution caused by Respondent No. 1, DSM Sugar Mills Ltd. in Munsurpur, Muzzafarnagar in Uttar Pradesh.
2. That by order dated 28.01.2021, this Hon'ble Tribunal directed for a joint report by the CPCB and UPPCB upon the allegations raised by the Applicant:

> *"1. Grievance in this application is against causing of pollution by DSM Sugar Mills Ltd., New Delhi which is operating in Mansurpur, Muzzafarnagar, Uttar Pradesh in violation of environmental norms. It is discharging untreated industrial effluent into the storm drain/nullah nearby, which is then released into a Gram Sabha pond, and from there it is eventually released into the river Kali, in violation of the Water (Prevention and Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986.*
> *2. In view of above, let a joint Committee of the CPCB and the State PCB ascertain facts and take such action as may be called for, in exercise of their statutory powers, following due process and furnish a factual and action taken report in the matter within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance."*

3. Thereafter, the UPPCB and the CPCB have inspected the site on 09.03.2021 and has filed a report dated 29.06.2021 based on an inspection of the unit. The Applicant is making following submissions/ objections to the report:

Standard taken for disposal on land when discharge is on surface water:

i. Table 1 of the report shows the analysis of results of samples collected from drain inside unit near bagasse storage, drain behind unit near railway track, downstream of Mansurpur drain, drain near Kali River and Gram Pond after ETP. Thus, it can be clearly seen that the disposal is into the surface water and not into the land.

Sample Analysis	**pH**	**COD**	**BOD**	**TSS**	**TDS**	**Phosphate**	**Ammonia**
Drain located within unit's premises near bagasse storage	7.0	1357	563	222	3744	5.37	-
Drain behind unit near railway track	7.3	737	307	92	3964	3.65	-
Gram Sabha Pond after ETP	5.4	1110	597	205	1708	1.45	2.3
Downstream of Mansurpur drain at NH-58	6.0	1210	571	382	1376	2.36	14
Drain near Kali River	7.2	704	254	420	1232	2.82	29
Notified standards for land disposal	**5.5-8.5**	**250**	**100**	**100**	**2100**	**-**	-

But the report shows that the Committee has compared the parameters of the effluents with 'notified standards for land disposal' and not with the 'notified standards for disposal in surface water', as provided under the Sr. No. 4, Schedule I of the Environment Protection Rules, 1986.

ii. As mentioned in Serial No. 4, Schedule I of the Environment Protection Rules, 1986 the notified 'standards for disposal on land' is higher than that of the notified 'standard for the disposal in surface water.'

Effluents	***For disposal in Surface Water***	***For disposal on Land***
Total Suspended Solids (TSS)	*30*	*100*
BOD	*30*	*100*

That the Committee should have compared the parameters of the effluents with the notified standards for disposal in surface water as the all the disposal from the unit shown in Table 1 of the report is into the drains.

Finding that higher level of pollutant in the drain and pond is because of domestic sewage is incorrect

iii. The report dated 29.06.2021 says that the analysis results of the Gram Sabha Pond, Downstream of Mansurpur drain at NH-58 and Drain near Kali River indicates the characteristics of the presence of domestic sewage:

> *"The analysis results of the Gram Sabha Pond show pH=5.4, COD=1110 mg/l, BOD=597 mg/l, TSS=205mg/l, TDS=1708 mg/l and Ammonia=2.3 mg/l which indicates the characteristics of untreated/partially treated effluent and the* ***presence of ammonia indicates presence of domestic sewage.***
> *The analysis results of the Downstream of Mansurpur Drain at NH-58 show pH=6.0, COD=1210 mg/l, BOD=571 mg/l, TSS=382mg/l, TDS=1376 mg/l and Ammonia=14 mg/l which indicates the characteristics of untreated/partially treated effluent and* ***the presence of ammonia indicates presence of domestic sewage.***
> *The analysis results of the Drain near Kali River show pH=7.2, COD=704 mg/l, BOD=254 mg/l, TSS=420mg/l, TDS=1232 mg/l and Ammonia=29 mg/l* ***which indicates the characteristics of domestic sewage."***

It is submitted that the report has shifted the onus by stating that 'presence of ammonia indicates presence of domestic sewage'. This conclusion of the Joint Committee is faulty for following reasons:

a) The finding that ammonia in the sample indicates characteristic of Domestic Sewage cannot be a correct conclusion because Table 3 of the report clearly shows the presence of Ammonia in the ETP Inlet and

ETP Outlet of the Unit. The findings in Table 3 of the Report relates to samples collected from inlet, outlet and various units of ETP and treated effluent storage lagoon including outlet of irrigation pipeline as well as Gram Sabha Pond. Thus, it shows that the effluent discharged by the unit also contains Ammonia.

b) That the Applicant had also approached this Hon'ble Tribunal in *Vinit Kumar vs. Sir Shadilal Distillery & Chemical Works Pvt. Ltd. & Ors.*, Original Application No. 206 of 2020 against an adjacent distillery, wherein a report was sought from the UPPCB and CPCB as to the pollution caused by the Shadilal Distillery and Chemical Works. The Joint Report submitted by the UPPCB and CPCB dated 26.11.2020 has concluded that the Mansurpur drain had presence of industrial effluent and in the drain:

> *"The joint team collected water sample from the drain (downstream of the unit). The analysis result of the drain showed pH-4.5; BOD-1268 mg/l; COD-2392 mg/l; TSS-294 mg/l and TDS-1828 mg/l.*
>
> *16. The high BOD & COD and low pH in the drain indicates contamination of the drain through industrial discharge. At the upstream side, two industries are located, one is Distillery (M/sSir Shadi Lal) and other is Sugar mill (M/s Dhampur Sugar mill). During the visit, the drain was found having substantial amount of sludge also and effluent with high BOD/COD & low pH indicates that the industry intermittently discharging untreated effluent in this drain. The drain requires to be de-sludge at least 3 km from the unit in a scientific manner and cost of the de-sludging & it's disposal shall be borne by the industry."*
>
> *(emphasis supplied)*

That the report clearly indicated the contamination of the drain through industrial discharge. The high BOD/COD & low pH indicates that the industry intermittently discharging untreated effluent in this drain. That UP PCB has never mentioned about the presence of domestic sewage in it earlier reports. Hence, shifting the onus on the domestic sewage is contrary to their own earlier findings. A copy of the Joint Report of the UP PCB and CPCB dated 26.11.2020 has been annexed as Annexure A-5 in Para 10 in the original application filed.

iv. It is further submitted that after receiving complaints from the local people, the UP PCB once again conducted an inspection on 8.8.2021. The report says that effluent containing spentwash is discharged in the drain near Molasses tanks of DSM Sugar Mills Mansurpur Campus by Sir Shadilal Distillery & Chemicals Works Pvt. Ltd. The drain near Molasses tanks of DSM Sugar Mills ultimately leads to the Mansurpur Drain. Hence, UP PCB has taken samples from two drains i.e., drain near Molasses tanks of DSM Sugar Mills Mansurpur Campus and Mansurpur drain at NH 58. The results of the samples taken clearly shows the presence of dark brown colour effluent which is much higher than the notified standards, ultimately causing grave degradation of the Kali River which is a tributary to the Hindon River.

Sample Analysis	***Colour***	***pH***	***COD (mg/l)***	***TSS (mg/l)***
Drain near Molasses Tanks of DSM Sugar Mansurpur Campus	*Dark Brown*	*4.9*	***28700***	***14600***

Sample Analysis	***Colour***	***pH***	***COD (mg/l)***	***TSS (mg/l)***
Mansurpur Drain at NH 58	*Dark Brown*	*5.2*	***18400***	***9300***

As the report clearly shows the presence of highly untreated dark coloured effluent in drains, hence, it is absolutely wrong to shift the onus on the presence of domestic sewage and state that higher level of pollutant in the drain and pond is because of domestic sewage.

A copy of the UP PCB report dated 9.08.2021 is annexed herewith as **Annexure A-1.**

v. That the results of the analysis of the samples in Table 1 of the report dated 29.06.2021 are much higher than the notified standards. It is submitted that the inspection team has observed the drain near bagasse storage area carrying dark coloured effluent and the analysis result of

sample collected are much higher which clearly shows that the unit has failed to comply with the notified standards and causing progressive environment degradation.

vi. That Gram Sabha Pond is located in an agricultural field and no sewage is discharged in the Gram Sabha pond. That the report has not provided any proof to show the transport of domestic sewage leading to Gram Sabha Pond. A copy of the google earth map showing the transport of industrial effluent into the Gram Sabha Pond as well as the absence of any transport of domestic sewage to the Gram Sabha Pond is annexed herewith as **Annexure A-2.**

Report has given finding that no storage area provided for hazardous waste:

vii. The report shows that the unit has failed to provide isolated area/spot for storage of scraps and empty drums of hazardous waste chemicals within the premises was uncovered and not fenced which was in violation of the authorization:

> *"The unit has not provided isolated area/spot for storage of scraps, empty drums of hazardous waste chemicals in the premises which was uncovered and not fenced, which is in violation of the Authorization, however the location for storage of hazardous waste chemicals was made near to the bagasse storage area. As informed the unit is giving scraps and Hazardous wastes to third party (Bharat Oil & Waste Management Ltd.) for its disposal on quarterly basis."*

Finding that no flow meter in the report:

viii. The report shows that the unit has not installed flow meter to measure the amount of treated effluents used for irrigation. It is submitted that the untreated black coloured effluent is directly discharged in the drain along the boundary which further reaches the Gram Sabha Pond and ultimately meets the Kali River. Table 1 of the report clearly shows that the unit has not complied with the notified standards and is persistently causing

environmental degradation. Thus, this clearly shows that the improper and inadequate functioning of the ETP.

Copy of the images showing the black colour effluent in the drain along the boundary and transportation of untreated effluent to the irrigation field taken by the Applicant is annexed herewith as **Annexure A-3.**

Report failed to highlight the pollution caused by bagasse particles:

ix. It is submitted that during the inspection of 08.03.2021, it has been observed that the height of the wall where the bagasse are stored where much shorter and also the green net was found to be destroyed. That the dispersement of the bagasse particles was causing serious pollution in the nearby locality and hence a complaint was lodged via Sameer App. Thus, the Regional Officer, Muzaffarnagar *vide* letter dated 10.03.2021 directed the unit to increase the height of the wall as well as to cover the area with green net to control the further causation of pollution. However, the compliance status of the same has not been highlighted in the report.

A copy of the letter dated 10.03.2021 from the Regional Officer, UP PCB to the DSM Sugar Mills is annexed herewith as **Annexure A-4.**

x. That the UP PCB and the CPCB have not taken any strict action against the unit despite knowing that the unit is persistently causing environmental degradation.

4. Thus, in light of the above observations it is clear that the Respondent No. 1 is operating in complete violation of the law and earlier directions of this Hon'ble Tribunal. The high BOD/COD level of the Mansurpur drain indicates that the industry discharging untreated effluent in this drain which certainly does not meet the notified standards. Moreover, the UP PCB Report is contrary to their own earlier findings by stating the presence of domestic sewage in the drain. That Respondent No. 1 is causing persistent environment degradation by contributing in the deterioration of the health of the Kali River, which is a major tributary to the Hindon River. Thus, the UP PCB and the CPCB must take strict

action against Respondent No. 1. The Hon'ble Tribunal may pass appropriate order considering above submissions of the Applicant.

THROUGH

RITWICK DUTTA RAHUL CHOUDHARY

ADVOCATES

COUNSELS FOR THE APPLICANT

N-71, Lower Ground Floor,

Greater Kailash-I, New Delhi- 110048

Email: litigation.life@gmail.com Ph: +91 9312407881

PLACE: NEW DELHI

DATE: 17.08.2021

Email : romuzaffarnagar@uppcb.in
दूरभाष : 0131-2438493

क्षेत्रीय कार्यालय

Annexure A-1

92

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० Ref. No. 341/E/S-57/Shaukat/2021

दिनांक Dated 09-8-21

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–3)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषयः–मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरूद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने तथा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरूद्ध जनशिकायत प्राप्त होने पर मन्सूरपुर ड्रेन का सर्वेक्षण दिनांक 08.08.2021 को किया गया। निरीक्षण आख्या संलग्न है। निरीक्षण आख्या के अनुसार उद्योग मै0 डी0एस0एम0 शुगर मन्सूरपुर के परिसर में मोलासिस स्टोरेज टैंक के पास निर्मित ड्रेन का सर्वेक्षण किया गया। सर्वेक्षण में पाया गया कि उक्त ड्रेन में स्पेन्टवॉश युक्त उत्प्रवाह भरा हुआ है, जिससे स्पष्ट होता है कि इकाई मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर द्वारा शुगर यूनिट की ड्रेन के माध्यम से स्पेन्टवॉश युक्त उत्प्रवाह का निस्तारण मन्सूरपुर ड्रेन में किया गया है।

अतः उपरोक्त तथ्यों के दृष्टिगत् उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरूद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन्स के अनुरूप रू0 30,000/– प्रतिदिन की दर से निरीक्षण दिनांक 08.08.2021 से जब तक प्रदूषित उत्प्रवाह के निस्तारण का समाधान नहीं कर लिया जाता है, तब तक की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने तथा उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरूद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33(ए) यथासंशोधित के प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही किये जाने की संस्तुति की जाती है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

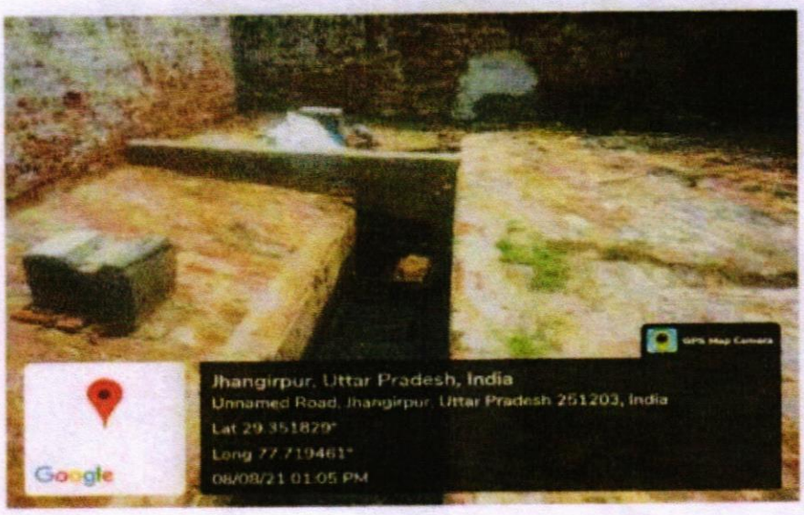
उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरूद्ध प्राप्त जनशिकायत के सम्बन्ध में निरीक्षण/सर्वेक्षण आख्या।

उपरोक्त विषयक ग्राम हुसैनपुर बोपडा के निवासियों द्वारा दूरभाष पर सूचना दी गयी कि मन्सूरपुर ड्रेन में उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर द्वारा प्रदूषित उत्प्रवाह का निस्तारण किया जा रहा है। उक्त सूचना पर अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 08.08.2021 को उद्योग मै0 डी0एस0एम0 शुगर मन्सूरपुर के परिसर में मोलासिस स्टोरेज टैंक के पास निर्मित ड्रेन का सर्वेक्षण किया गया। वर्तमान में उद्योग ऑफ सीजन होने के कारण बन्द है। सर्वेक्षण में पाया गया कि उक्त ड्रेन में स्पेन्टवॉश युक्त उत्प्रवाह भरा पाया गया, जिससे स्पष्ट होता है कि आसवनी इकाई द्वारा शुगर यूनिट की ड्रेन के माध्यम से स्पेन्टवॉश युक्त उत्प्रवाह का निस्तारण मन्सूरपुर ड्रेन में किया गया है। निरीक्षण के समय उक्त ड्रेन से उत्प्रवाह का नमूना एकत्र किया गया तथा विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। एकत्रित जल नमूने की प्राप्त विश्लेषण आख्या के अनुसार प्रचालकों की मात्रा निम्नवत् पायी गयी :–

जल नमूना एकत्रण स्थल	Colour	pH	COD (mg/l)	TSS (mg/l)
Drain near Molasses Tanks of DSM Sugar Mansurpur Campus	Dark Brown	4.9	28700	14600

उक्त विश्लेषण आख्या से स्पष्ट है कि उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर द्वारा स्पेन्टवॉश युक्त उत्प्रवाह को बाईपास कर उद्योग मै0 डी0एस0एम0 शुगर मन्सूरपुर के परिसर में मोलासिस स्टोरेज टैंक के पास निर्मित ड्रेन के माध्यम से मन्सूरपुर ड्रेन में रात्रि के समय किया गया है।

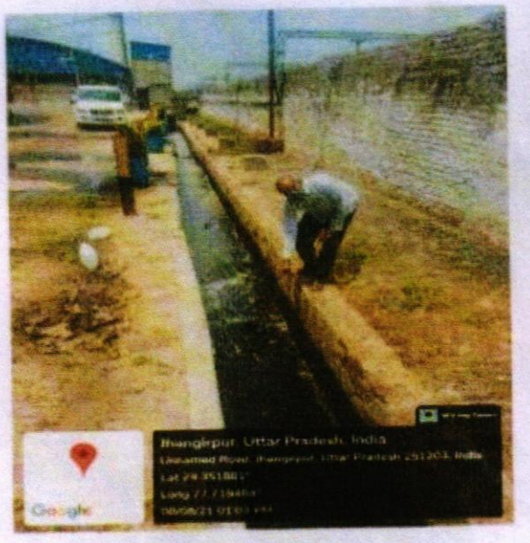
निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् हैं :–

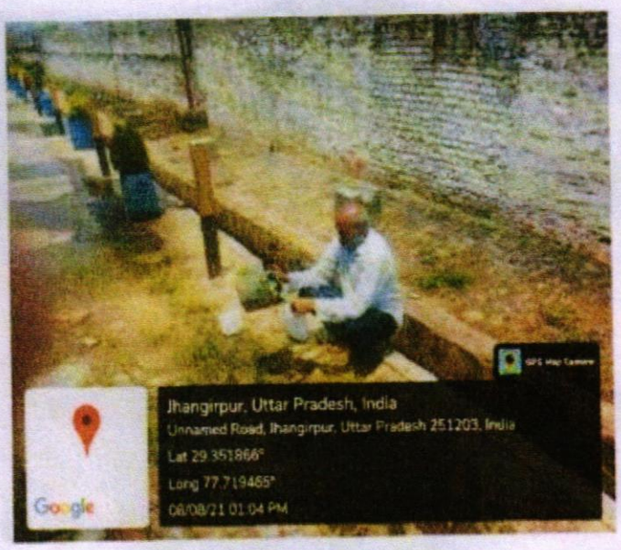


क्रमशः ....2....

(A.E.E)

94

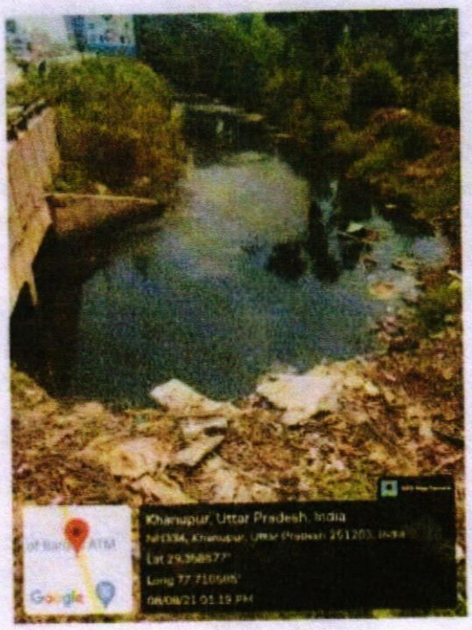




तत्पश्चात् एन.एच. 58 पर स्थित मन्सूरपुर ड्रेन में प्रवाहित हो रहे उत्प्रवाह का नमूना एकत्र किया गया तथा विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। एकत्रित जल नमूने की प्राप्त विश्लेषण आख्या के अनुसार प्रचालकों की मात्रा निम्नवत् पायी गयी :–

जल नमूना एकत्रण स्थल	Colour	pH	COD (mg/l)	TSS (mg/l)
Mansurpur Drain at N.H. 58 (Culvert)	Dark Brown	5.2	18400	9300

नमूना एकत्रण के समय लिये गये फोटोग्राफ निम्नवत् हैं :–

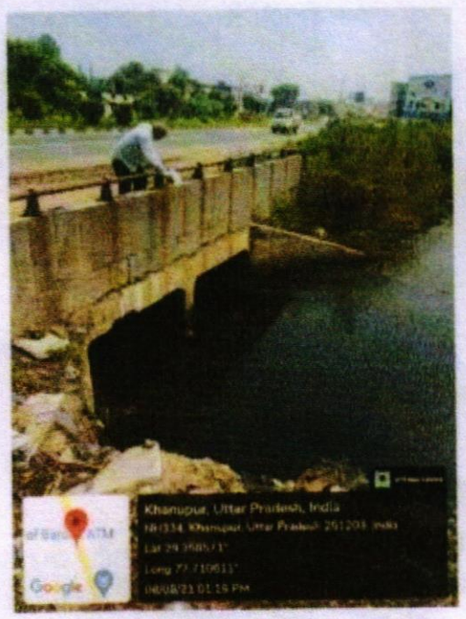


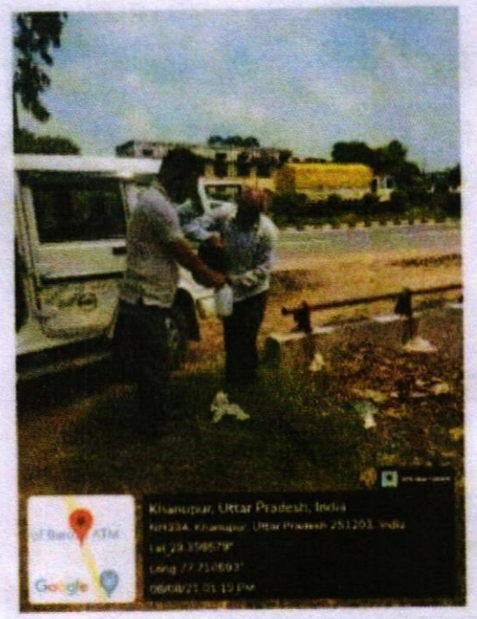
क्रमशः ....3...

(A.E.E)

J.E

95





उपरोक्त विश्लेषण आख्या से स्पष्ट है कि उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर द्वारा अशुद्धिकृत उत्प्रवाह बाईपास कर शुगर मिल परिसर की ड्रेन में निस्तारित किया जा रहा है। यह ड्रेन मन्सूरपुर नाले में मिलती है, जो अन्ततः काली नदी पश्चिमी में समाहित होती है तथा काली नदी पश्चिमी हिण्डन नदी की एक सहायक नदी है।

उद्योग द्वारा अशुद्धिकृत उत्प्रवाह का निस्तारण किये जाने के कारण काली नदी पश्चिमी की जल गुणवत्ता पर विपरीत प्रभाव पड़ना स्वाभाविक है। उद्योग द्वारा राज्य बोर्ड से निर्गत जल सहमति की शर्तो का स्पष्ट रूप से उल्लंघन किया जा रहा है।

उक्त उद्योग के विरूद्ध समय–समय पर विभिन्न माध्यमों से भी अशुद्धिकृत उत्प्रवाह निस्तारण के सम्बन्ध में जनशिकायतें प्राप्त होती रही हैं।

उपरोक्त तथ्यों को दृष्टिगत् रखते हुए उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरूद्ध पर्यावरणीय क्षतिपूर्ति केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक बी–31011/बीएमडब्लू/2019/डब्लूएमडी–1 दिनांक 08.02.2019 द्वारा जारी गाइडलाइन्स के अनुरूप रू0 30,000/– प्रतिदिन की दर से निरीक्षण दिनांक 08.08.2021 से जब तक प्रदूषित उत्प्रवाह के निस्तारण का समाधान नहीं कर लिया जाता है, तब तक की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने तथा उद्योग मै0 सर शादीलाल डिस्टिलरी एण्ड कैमिकल वर्क्स, मन्सूरपुर, मुजफ्फरनगर के विरूद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33(ए) यथासंशोधित के प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय को प्रेषित किया जाना उचित होगा।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Vipul 09/08/21
(विपुल कुमार)
अवर अभियन्ता

09.08.2021
(इमरान अली)
सहा0पर्या0अभियन्ता

क्षेत्रीय अधिकारी

F:\Inspection Report 2021.doc

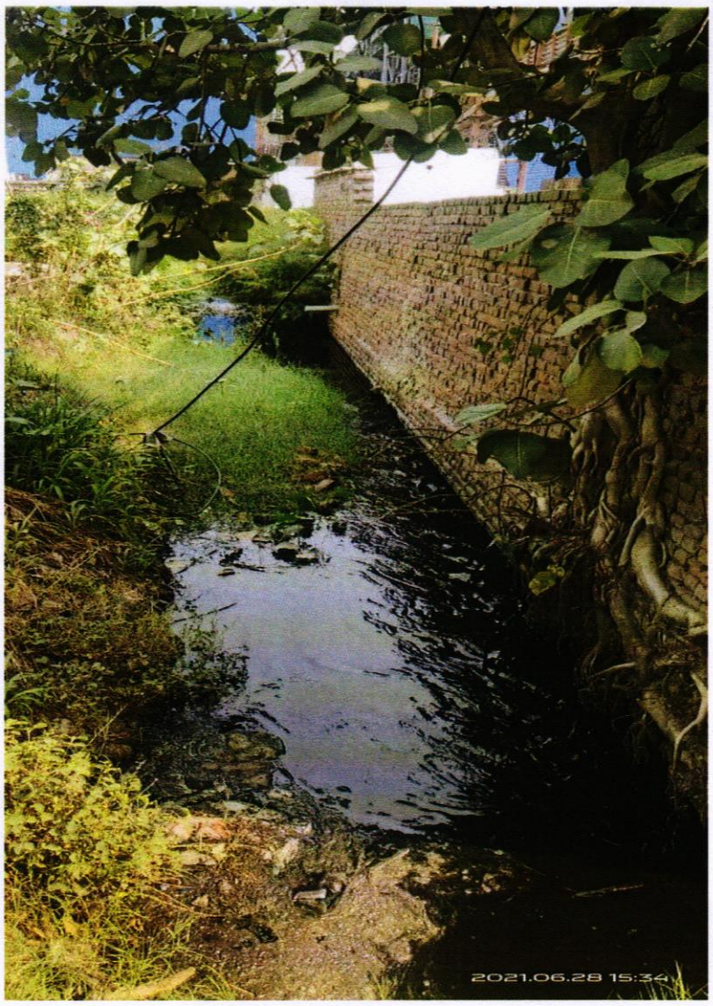
T.C

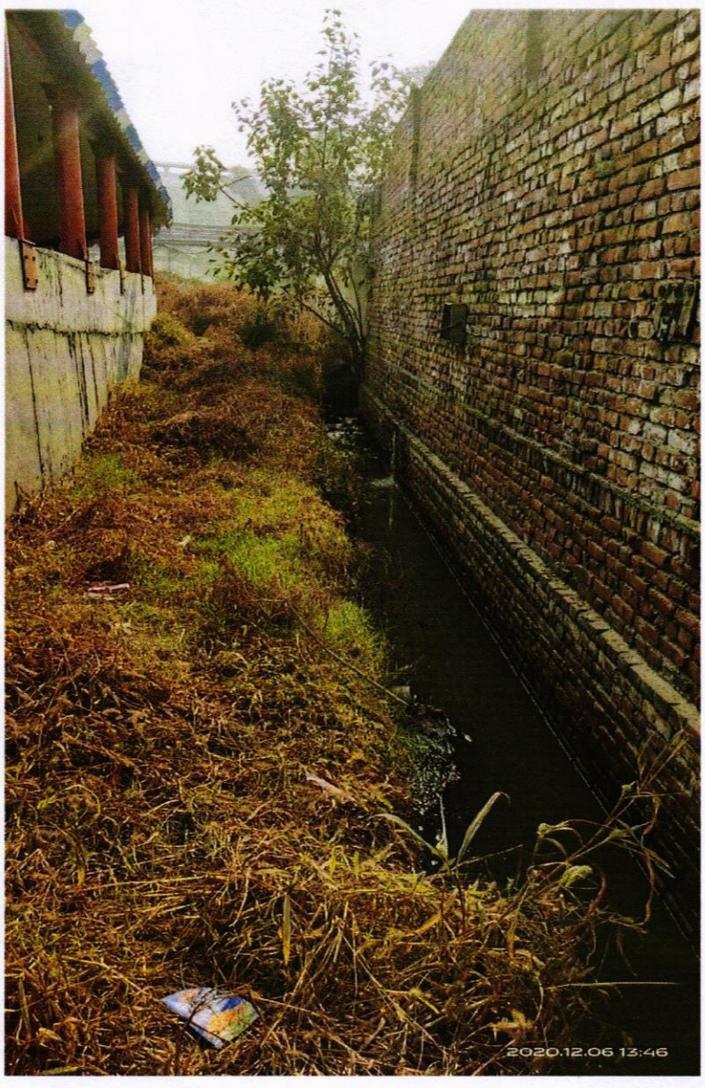
Annexure A-2

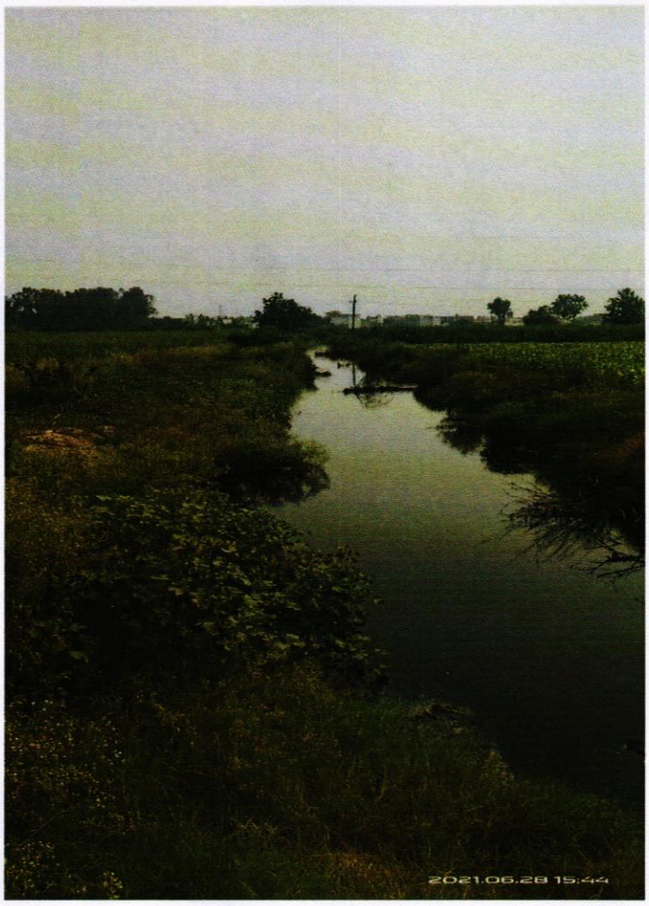
Gram Sabha Pond
STP Facility
Google Earth
Image © 2021 Maxar Technologies
N
100 m

Annexure A-3

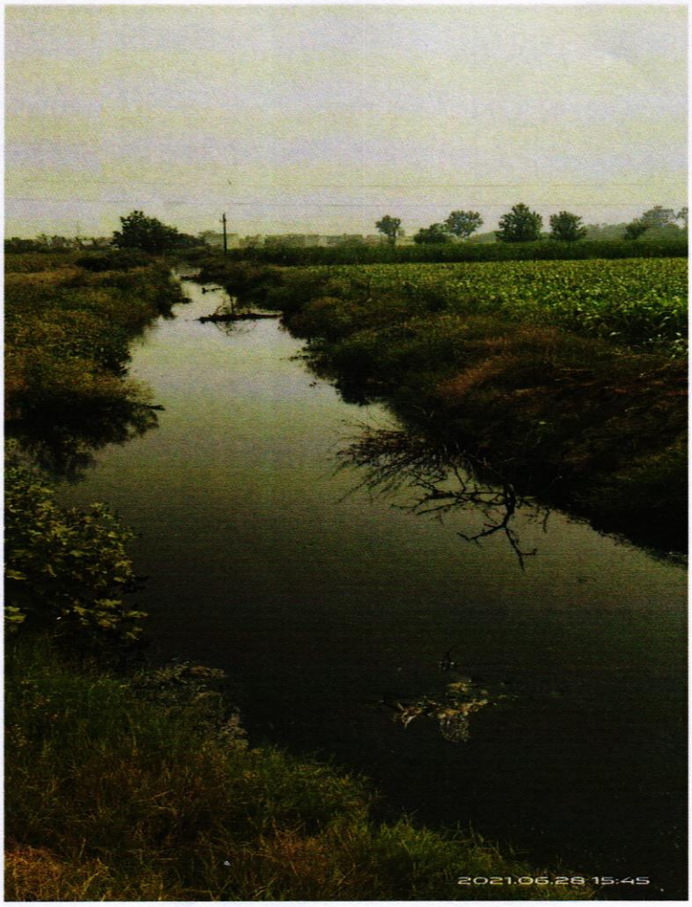
97






2021.06.28 15:44

2021.06.28 15:37



T. C

Annexure A-4

100

Email : romuzaffarnagar@uppcb.com

दूरभाष : 0131-2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं० Ref. No. 988/G/Sameer Aaip/MZR/2021 दिनांक Dated 10-3-21.

मै0 डी0एस0एम0 शुगर
मन्सूरपुर
मुजफ्फरनगर।

विषय : आपके उद्योग के विरूद्ध समीर ऐप पर प्राप्त जनशिकायत सं0 11035759 एवं 11035758 के सम्बन्ध में।

उपरोक्त विषयक आपके उद्योग के विरूद्ध समीर ऐप पर प्राप्त जनशिकायत सं0 11035759 एवं 11035758 प्राप्त होने पर आपके उद्योग का निरीक्षण दिनांक 08.03.2021 में कराया गया। निरीक्षण आख्या के अनुसार आपके उद्योग लाईनपार नई बस्ती खानुपुर की ओर स्थित बैगास यार्ड की दीवार की ऊंचाई काफी कम पाई गयी। पूर्व में शिकायत प्राप्त होने पर इस कार्यालय द्वारा आपको बैगास यार्ड में कणों की रोकथाम हेतु ग्रीन नैट का प्राविधान किये जाने हेतु निर्देश दिये गये थे, जिसके अनुपालन में आप द्वारा ग्रीन नैट की व्यवस्था की गयी, परन्तु निरीक्षण के समय पाया गया कि स्थापित ग्रीन नैट क्षतिग्रस्त है, जिस कारण बैगास के कण आसपास के क्षेत्र में फैलने की समस्या पायी गयी, जिस कारण आसपास के निवासियों को बैगास के कणों से समस्यायें होना स्वाभाविक है।

अतः उपरोक्त तथ्यों के परिपेक्ष्य में आपको निर्देशित किया जाता है कि बैगास यार्ड की दीवार की समुचित ऊंचाई बढ़ाई जाये तथा क्षतिग्रस्त ग्रीन नैट को तत्काल सही कराया जाना सुनिश्चित किया जाये, जिससे आसपास के निवासियों को बैगास के कणों से समस्यायें उत्पन्न न हो। उक्त की अनुपालन आख्या 15 दिवस में इस कार्यालय को उपलब्ध कराया जाना सुनिश्चित करें। अन्यथा की स्थिति मे उद्योग के विरुद्ध नियमानुसार की गई अग्रिम कार्यवाही का समस्त उत्तरदायित्व आपका स्वयं का होगा।

भवदीय,

क्षेत्रीय अधिकारी

T.C.